

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWELFTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 4389 OF 2026

Between:

G. Sai Prithi, D/o G. Srinivas Goud, Occ. Doctor, Aged about 25 years, R/o 11-1-110/4, Samatha Nagar Colony, Sanathnagar, near Sanath Nagar Rly Station Balanagar, Hyderabad, K.V. Rangareddy, Telanagana-500018

...PETITIONER

AND

1. The State of Telangana, Rep.by its Principal Secretary, Department of Higher Education Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana 506007, Rep.by its Registrar, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the action of the respondents in not permitting the petitioner to participate in Management Quota (MQ3 - Management Quota on Merit) counseling for NEET PG 2025 admissions is illegal, arbitrary, discriminatory and violation of the Fundamental rights guaranteed under the Contrition of India and consequently direct the respondents to direct the respondents to permit the petitioner to participate in MQ3 counseling and consider her candidature for admission into Post Graduate Medical Course under Management Quota on merit.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pass interim orders directing the respondents by allowing the petitioner to provisionally participate in the MQ3 (Management Quota on Merit) counseling, pending disposal of the main Writ petition.

Counsel for the Petitioner: SRI MUNUGA SATEESH

Counsel for the Respondent No.1: GP FOR HIGHER EDUCATION

Counsel for the Respondent No.2: SRI G. RAVI REPRESENTING SRI T. SHARATH SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.4389 of 2026

Dated: 12.02.2026

Between:

G.Sai Prithi

...Petitioner

and

The State of Telangana,
Rep. by its Principal Secretary,
Department of Higher Education,
Secretariat Buildings, Hyderabad,
and another.

...Respondents

ORDER:

Learned counsel Sri Munuga Sateesh appears for the petitioner.

Learned counsel Sri G.Ravi, representing Sri T.Sharath, learned
Standing Counsel for Kaloji Narayana Rao University of Health
Sciences, appears for respondent No.2.

2. The petitioner has approached this Court in the present writ petition too late in the day for participation in the Management Quota (MQ3 -- Management Quota on Merit) counselling for NEET PG 2025 admissions.

3. The admission process is at the fag end. The petitioner claims to have erroneously selected the Competent Quota instead of Management Quota. She always wanted to seek admission under Management Quota (MQ3 -- Management Quota on Merit). Now she is barred to participate in the online counselling for the Management Quota, which is underway.

4. Learned counsel for the petitioner submits that the petitioner would lose a valuable year to pursue Post Graduate medical education. She claims to have obtained a seat in the Management Quota from the Maheshwar Medical College affiliated under the respondent No.2 -- University. However, that is subject to approval of the competent authorities. No institutional or administrative prejudice would be caused by her participation.

5. The petitioner is, however, unable to appreciate that participation in the Management Quota even in MQ3 -- Management Quota on Merit

is on the basis of the web based counselling for which registration is to be made online by the cut off date. The process of online registration for such web based counselling has been closed. In fact, it is the last round of web based counselling going on for the stray vacancies left in the Management Quota. If indulgence is granted to the persons like the petitioner at the fag end of the admissions, admissions would never come to a close. Therefore, this Court has declined to grant relief in similar circumstances, such as W.P.No.4078 of 2026.

6. We are, therefore, not inclined to grant the relief in the present writ petition on grounds of delay.

7. The instant writ petition is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-P.C.SULEKHA DEVI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri Munuga Sateesh, Advocate [OPUC]
2. Two CCs to GP for Higher Education, High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to Sri T. Sharath, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
4. Two CD Copies

T J

PM

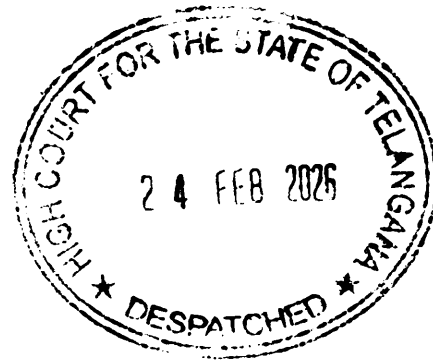
HIGH COURT

**HCJ
&
GMM,J**

DATED:12/02/2026

ORDER

WP.No.4389 of 2026



**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

*(7) BMC.
21/2/26*